IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
TRANSFER PETITION (CIVIL) NO.250 OF 2015
QUANTUM SECURITIES PVT. LTD. & OTHERS ... PETITIONER(S)
VERSUS
NEW DELHI TELEVISION LTD. ... RESPONDENT(S)
O R D E R
We have heard learned counsel for the parties.
We find no merit in the transfer petition.
The transfer petition is dismissed.

.....J.
(MADAN B. LOKUR)
.....J.
(PRAFULLA C. PANT)
NEW DELHI
JANUARY 31, 2017

ITEM NO.4 COURT NO.5 SECTION XVIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
Transfer Petition(s)(Civil) No(s).250/2015
QUANTUM SECURITIES PVT. LTD. & OTHERS Petitioner(s)
VERSUS
NEW DELHI TELEVISION LTD. Respondent(s)
(With appln.(s) for stay of proceedings in Civil Suit No.284/2014 and office report)
Date : 31/01/2017 This petition was called on for hearing today.
CORAM :
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT
For Petitioner(s) Mr. Denkar Singh, Adv.
Mr. Gagan Gupta, AOR

For Respondent(s) Mr. Anuj Shah, Adv.
Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel the Court made the following
O R D E R
The transfer petition is dismissed in terms of the signed order.
Pending application is disposed of.
(SANJAY KUMAR-I) (JASWINDER KAUR)
AR-CUM-PS COURT MASTER
(Signed order is placed on the file)